

GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA
UNSTARRED QUESTION NO: 3323
TO BE ANSWERED ON 05.08.2022

IMPLEMENTATION OF NCPCR MANUAL IN SCHOOLS

3323. SHRI PARTHIBAN S.R.:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state?

- (a) the statistics of violence against children in schools during the last five years, State/UT-wise and gender-wise; and
- (b) the implementation status of National Commission for Protection of Child Rights (NCPCR) manual on safety and security of children in schools?

ANSWER

MINISTER OF WOMEN AND CHILD DEVELOPMENT
(SHRIMATI SMRITI ZUBIN IRANI)

(a) As per the National Crime Record Bureau (NCRB) no such data is available. Also as per the information provided by the Department of School Education & Literacy, education is a subject in the Concurrent List of the Constitution, hence safety and security of the children in school comes under the purview of the respective State Government and UT Administration. 'Police' and 'Public Order' are State Subjects under the Seventh Schedule to the Constitution of India and the responsibility to maintain law and order, protection of life and property of the citizens including crime against children, rests with the respective State Government and UT administration. Therefore, no such information is maintained in the Department of School Education and Literacy, Ministry of Education.

(b) As per the information received from the National Commission for Protection of Child Rights (NCPCR), it had circulated the Manual on Safety and Security of Children in Schools to the concerned Ministries / Departments / Institutions and other Stakeholders on 15th February, 2019. The NCPCR has also conducted 9 State level Workshops on **“Manual on Safety and Security of Children in Schools”** in 9 States/UTs during 2019-20; and 40 District level workshops in 28 States/UTs during the years 2018-19, 2020-21 and 2021-22.

Further, the Guidelines for fixing accountability of the School Management in the matter of “Safety and Security of Children” studying in Government, Government-aided and Private Schools, were developed by the Ministry of Education (MoE). The guidelines detail the accountability of various stakeholders and different departments in ensuring the safety and security of children in schools.

As per the provisions in the Accountability Framework: In the school education system - School Management, Principal, Head of School, Teacher, local administration supervising the government / government - aided school (particularly with reference to safe infrastructure, mock drills, training, etc.) are accountable both for ensuring the safety and security of children in schools, and for any non-adherence to the safety Guidelines (such as the NCPCR's Manual for Safety and Security of Children in Schools). The central guidelines are advisory in nature and the states/UTs are expected to implement them by suitably modifying the same as per their specific requirement.
